

shifted from urban areas provided they hold requisite clearances from the various statutory and administrative authorities. The Corporation presently has 1364 LPG distributorships located predominantly in the urban areas. The Corporations LPG bottling plants at Kanpur and Delhi are proposed to be shifted to alternative sites by August, 1987 and March, 1988 respectively.

**Contracts for oil drilling to Indian entrepreneurs**

**622. SHRI SYED SHAHABUDDIN :  
PROF. RAMKRISHNA MORE :**

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the progress made in the award of contracts for on shore and off shore drilling to private Indian entrepreneurs with or without foreign collaboration;

(b) the particulars of the drilling activity at present by any agency other than the Oil and Natural Gas Commission; and

(c) the particulars of the drilling activity in hand by the Oil and Natural Gas Commission including the number of rigs in operation ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHTAGI) : (a) The position is as follows :

*Onshore* : ONGC have awarded a contract for the charter hire of 3 onland rigs to M/s Essar Construction Limited, Bombay. No contract has been awarded so far by OIL for onland drilling rigs to any private Indian entrepreneur.

*Offshore* : No contract has been awarded so far by ONGC and OIL for offshore drilling rigs to any private Indian entrepreneur.

(b) Oil India Limited is carrying out drilling in Assam, Arunachal Pradesh, North East Coast and Andamans.

(c) ONGC is carrying out drilling through 68 onland rigs and 17 offshore rigs in the following areas :—

*Onshore* : Assam, Nagaland, Tripura, West Bengal, Bihar, Himachal Pradesh, Tamil Nadu, Andhra Pradesh, Gujarat and Rajasthan

*Offshore* : Bombay Offshore Project, West Coast and Andamans.

**All India Judicial Service**

**623. SHRI SYED SHAHABUDDIN :  
Will the Minister of LAW AND JUSTICE  
be pleased to state :**

(a) whether his attention has been drawn to the plea of the All India Judges Association for the constitution of an All India Judicial Service; and

(b) if so, the present position regarding the constitution of such a Service ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ) : (a) No, Sir.

(b) However the matter is under consideration of the Government and it is not possible to indicate any definite date.

**Loss of industrial production in Kerala  
due to power cut**

**624. DR. K. G. ADIYODI :  
PROF. K. V. THOMAS :**

Will the Minister of INDUSTRY be pleased to state :

(a) the number of factories in lock-out and persons unemployed during the months of May and June, 1986 in Kerala due to power cut;

(b) the total loss in production of industrial goods during the same period; and

(c) the number of Central Public Sector enterprises closed due to power cut ?